

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

C.P. 20/93 in
Original application No. 681/91

Shri Nivrutti Sopana Pawar

... Applicant

V/s.

Shri A. Bhargava
Garrison Engineer (North)
Santacruz, Bombay.

... Respondent.

CORAM: Hon'ble Ms Usha Savara, Member (A)
Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri J.N. Tanpure, counsel
for the applicant.

Shri R.K. Shetty, counsel
for the respondents.

Tribunal's order

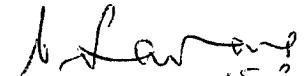
Dated: 15.3.93

Contempt Petition No.20/93 has been filed
with the grievance that our judgement dated 10.6.92
has not been complied with. Respondents however have
filed S.L.P. 2409 /93 and we have received the writ
of the Hon'ble Supreme Court under which the judgement
and order dated 10.6.92 of this Tribunal has been stayed.
Cause for
No case for contempt proceedings is available, therefore,
at present. In view of the above the learned counsel
for the applicant requests for withdrawal of this C.P.
C.P. is permitted to be withdrawn and is disposed of
as such with liberty to the applicant to approach
this Tribunal if his grievance ^Ssurvive after the S.L.P.
is disposed of.

There shall be no order as to costs.

Copy of this order may be given to both the
parties as early as possible.


(V.D. DESHMUKH)
M(J)


(USHA SAVARA) 15.3.93
M(A)

NS